

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 18/Chd/HP/2018**

**In the matter of:**

State Bank of India	...Applicant-Financial Creditor
Versus.	
Uttam Galva Metalics Ltd.	...Respondent-Corporate Debtor

Present: Ms. Misha, Ms. Tanvi Talwar and Mr. Siddhant Kant  
Advocates for the petitioner.

Learned counsel for the petitioner *inter alia* contends that copy of this petition alongwith the entire Paper Book was despatched to the corporate debtor vide postal receipt at page 1007 Volume-5 of the Paper Book on 28.12.2017. The learned counsel has handed over the tracking report showing that the postal article/parcel was refused by the corporate debtor on 02.01.2018. The learned counsel further submits that copy of the petition alongwith entire Paper Book was delivered by hand at the registered office of the corporate debtor for which the authorized representative of the Bank shall file affidavit. Let the same be filed within a week.

Notice of this petition to the corporate debtor for 08.02.2018 to show cause as to why this petition be not admitted. The petitioner is directed to collect notice from the Registry and send the same alongwith copy of the petition and entire Paper Book by Speed Post as well as at the e-mail address of the corporate debtor available on the Master Data immediately and to file affidavit of service alongwith requisite documents at least three days before the date fixed.

Sd/-

(Justice R.P. Nagrath)  
Member(Judicial).

January 19, 2018.  
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